

**Customs, Excise & Service Tax Appellate Tribunal
West Zonal Bench At Ahmedabad**

REGIONAL BENCH- COURT NO.3

Excise Appeal No.11170 of 2018

(Arising out of OIA-AHM-EXCUS-001-APP-403-404-2017-18 dated 09/04/2018 passed by the Commissioner (Appeals) Commissioner of Central Excise, Customs and Service Tax-AHMEDABAD)

Maruti Plastics

Plot No. 192/204-A, Gvmm, Odhav,
Ahmedabad, Gujarat

.....Appellant

VERSUS

C.C.E.-Ahmedabad-I

C. Ex Bhavan,
Nr Panjrapole & Polytechnic, Ambavadi,
Ahmedabad, Gujarat- 380015

.....Respondent

APPEARANCE:

None appeared for the Appellant

Shri Prakash Kumar Singh, Superintendent (AR) for the Respondent

CORAM: HON'BLE MEMBER (JUDICIAL), MR. RAMESH NAIR

Final Order No. A/ 12426 /2021

DATE OF HEARING: 07.10.2021

DATE OF DECISION: 07.10.2021

RAMESH NAIR

Shri Prakash Kumar Singh, Learned Superintendent (AR) submitted
SVLDR-4 Certificate received from the concerned Commissionerate.

2. Considering the same, since the issue has been settled under SVLDR
Scheme 2019, the appeals are dismissed as withdrawn.

(Dictated and pronounced in the open court)

**(RAMESH NAIR)
MEMBER (JUDICIAL)**